GoVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.3224
TO BE ANSWERED ON 23rd MARCH, 2022

COMMUNITY KITCHEN SCHEME

3224. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTh:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government has recently convened a meeting with State Food Ministers regarding implementation of Community Kitchen Scheme;

(b) if so, the details thereof;

(c) whether any steps are proposed to be taken by the Government to ensure that no case of death happens due to starvation;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

ANSWER
MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a) & (b): Hon'ble Supreme Court of India, vide order dated 16.11.2021, in Writ Petition (Civil) No. 1103 of 2019 filed by Anun Dhawan and others, had directed Union of India to come up with a Model Community Kitchens Scheme agreeable to the States/Union Territories within three weeks' time. To discuss the matter with States/UTs, conferences with the Food Ministers of the States/UTs were held on 25.11.2021 and 21.12.2021.

(c) to (e): The Government is implementing the National Food Security Act, 2013 (NFSA) which provides for coverage upto 75% of rural population and upto 50% of urban population for receiving highly subsidized foodgrains under Targeted Public Distribution System (TPDS), thus covering about two-thirds of the total population which at Census 2011 comes to 81.35 crore. Coverage under the Act is substantially high to ensure that all the vulnerable and needy sections of the society get its benefit. Further, against the intended coverage of 81.35 crore, the States/UTs have identified only 79.72 crore person. Further, there is no report of starvation deaths from States/UTs.

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